

FORM B
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
EXCLUSIVE OVERSEAS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Exclusive Overseas Private Limited
2.	Date of incorporation of corporate debtor	4 th January, 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U51311DL1996PTC075187
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office (as per MCA records): 31/3203, Beadon Pura, Karol Bagh New Delhi - 110005 Manufacturing Unit: Plot No. : 27, KIADB Sub Layout, Bommasandra Industrial Area, Phase-IV, Bangalore-560 099 website: www.exclusiveoverseas.net
6.	Date of closure of Insolvency Resolution Process	20 th December, 2022
7.	Liquidation commencement date of corporate debtor	20 th December, 2022 – Date of Order 28 th December, 2022 – Date of receipt of Order
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Akash Shinghal Regn No.: IBBI/IPA-001/IP-P00137/2017-18/10279
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Khandelwal Jain & Co., Chartered Accountants, G-8&9, Hans Bhawan, BSZ Marg, ITO, New Delhi-110002 Email ID: akash@kjco.net , exclusiveoverseas.cirp@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Khandelwal Jain & Co., Chartered Accountants, G-8&9, Hans Bhawan, BSZ Marg, ITO, New Delhi-110002 Email ID: akash@kjco.net , exclusiveoverseas.cirp@gmail.com
11.	Last date for submission of claims	27 th January, 2023

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - II has ordered the commencement of liquidation of the Exclusive Overseas Private Limited on 20th December 2022 (Copy of order received on 28th December, 2022).

The stakeholders of Exclusive Overseas Private Limited are hereby called upon to submit their claims with proof on or before 27th January, 2023, to the liquidator at the address mentioned against item No.10.

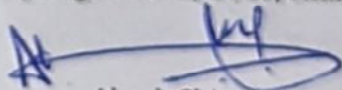
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date : 28.12.2022
 Place: New Delhi




 Akash Shinghal
 Liquidator

Regn No.: IBBI/IPA-001/IP-P00137/2017-18/10279